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MCRC-44945-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE HIMANSHU JOSHI

ON THE 1<sup>st</sup> OF OCTOBER, 2025MISC. CRIMINAL CASE No. 44945 of 2025*LALIT**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Kaushal Sisodiya - Advocate for the petitioner.

Shri Madhusudan Yadav - Govt. Advocate for the respondent/State.

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ORDER

This first application has been filed by the applicant under Section 483 of BNSS, 2023 for grant of bail in relation with Crime No 218 of 2025 registered at Police Station - Sagore, District - Dhar (M.P.) for offence punishable under Sections 34(2) of the M.P. Excise Act. Applicant is in judicial custody since 21/09/2025.

2. As per prosecution case, 60 bulk litres of illicit liquor has been seized from his possession. Accordingly, a case has been registered against him.

3. Learned counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated and there is no direct evidence against the applicant. The case is triable by Judicial Magistrate First Class, the applicant is in custody since 21.09.2025 and the trial will take long time for its conclusion, hence, the applicant be released on bail.

4. Learned counsel for State has opposed the bail application and submitted that there are two criminal cases registered against the applicant, hence no case is



made out of grant of bail.

5. In reply, learned counsel for the petitioner submitted that both the cases were registered under Section 34(1) of M.P. Excise Act so also merely on the basis of criminal antecedents, the accused cannot be detained in custody for indefinite period.

6. Heard the learned counsel for both the parties and perused the case diary.

7. A perusal of the case-diary reflects that there is seizure of 60 bulk liters of liquor from the applicant and the applicant is in custody since 21.09.2025. Thus, taking into consideration the totality of circumstances of the case, this Court is of the considered view that it is a fit case to release the applicant on bail. Hence, without commenting anything on the merits of the case, the application is **allowed**.

8. It is directed that **applicant** shall be released on bail on his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety of the like amount to the satisfaction of the trial Court concerned for her appearance before the said Court on all such dates as may be fixed by that Court in this regard during pendency of trial. It is further directed that the applicant shall comply with the provisions of Section 480(3) of BNSS.

9. Accordingly, Misc. Criminal Case stands disposed of.

Certified copy as per rules

(HIMANSHU JOSHI)  
JUDGE